

No.1-2/2000-CN

August 17, 2001

To

**Chairman-cum-Managing Director
Bharat Sanchar Nigam Limited,
Sanchar Bhawan, Ashoka Road,
New Delhi-110 001.**

(Kind Attn.: Shri K.S. Guliani, DDG -Regulation),

Shri Narinder Sharma,
Chairman-cum-Managing Director
Jeevan Bharti Building,
New Delhi-110 001.

Subject : Barring of Dial up access for subscribers of ISPs located in SDCAs other than where the ISP node (PoP) is situated.

Ref : Our letter of even No dated 5th March 2001 on the above subject.

Sir,

Telecom Users Group of India (TUGI) have represented to the Authority that BSNL/MTNL have barred access to PoPs of ISPs located in Delhi from SDCAs like Gurgaon, Noida & Ghaziabad etc. TUGI has reported similar barring of access to the nodes of ISPs situated at Madurai & Trichy, by BSNL. Thus according to TUGI, telephone subscribers of these neighbouring SDCAs are not able to access ISP nodes located in Delhi, Madurai & Trichy & vice-versa. However, similar barring has not been done in case of MTNL PoP at Delhi for BSNL subscribers in the neighbouring SDCAs such as Ghaziabad, Gurgaon etc. It has been brought to the notice of the Authority that this has been done as a result of TRAI directive dated 5.3.2001. TUGI have filed an appeal with TDSAT against this directive of the Authority.

2. In this connection it is clarified that TRAI direction stipulated barring of Internet access on local dialing basis i.e. based on dialing code 172XXX, from a SDCA other than the one in which ISP node is situated, after an ISP node is installed in the SDCA in which the subscriber is located. Our directive is to bar such access on local dialing basis i.e. -2- without dialing area code as stipulated in the License Agreement of BSOs/National Numbering Plan.

3. It is further clarified that Access of an ISP node from any other SDCA i.e, other than where ISP node (PoP) is installed, shall not be available by dialing the SDCA access code, as a prefix to 172XXX, in accordance with the National Numbering Plan, based on applicable pulse rates for such calls carried on PSTN between the two SDCCs. This is in conformance with the stipulations in the License Agreement of ISP/BSO.

4. Further, the Authority had directed that such a changeover was to be done after giving public notice for a minimum period of thirty days and informing the customer through monthly bill in advance. It has been represented that the public notice was not given as stipulated, causing lot of inconvenience to the customers. Please take necessary action to immediately restore the facility of dial up access, after giving due notice.

5. This issues with the Approval of the Authority.

6. Please acknowledge the receipt.

(S.N. GUPTA) Advisor (CN)

Copy to :-

1. All other BSOs
2. The Association of Basic Telecom Service Operators, B-601, Gauri Sadan, 5 Hailey Road, New Delhi-110 001.
3. DDG (LR), DOT, Sanchar Bhawan, 20, Ashoka Road, New Delhi-110 001.

4. ISPAI, New Delhi for information

5. Telecom Users Group of India, A-98, Malviya Nagar, New Delhi-110 017 (Fax :011-668 9325)